

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Cr1.) No(s).
2249-2251/2017

HOME DEPARTMENT OFFICER IN CHARGE

Petitioner(s)

VERSUS

SHOEB & ORS.

Respondent(s)

Date : 13-04-2018 These petitions were called on for hearing today.

For Petitioner(s) Mr.Rohit Pandey,Adv.
Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr.Imtiaz Ahmed,Adv.
Ms.Naghma Imtiaz,Adv.
M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr)No. 2249/2017

Ld.counsel for the sole respondent has filed the vakalatnama.
Four weeks time is given to file the pleadings, if any.

SLP(Cr)No. 2250/2017

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated
21.02.2018 of this Court in respect of the sole respondent.

SLP(Cr)No. 2251/2017

Ld.counsel for the petitioner is directed to take fresh steps in respect of sole respondent within two weeks.

List the matter again on 09.07.2018.

SANJAY PARIHAR
Registrar

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